

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL**

**PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 31.07.2019 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 496/9/HDB/2019
NAME OF THE COMPANY	Acaricide India Pvt Ltd
NAME OF THE PETITIONER(S)	Gharda Chemicals Ltd
NAME OF THE RESPONDENT(S)	Acaricide India Pvt Ltd
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

No representation on behalf of Petitioner. In view of the Order for commencement of CIRP and appointment of IRP in CP(IB)No.540/9/HDB/2018, wherein the Corporate Debtor in the said CP and in this present CP herein are one and the same, the Petitioners are directed to make their respective claims before IRP. Registry is directed to communicate this order to the Petitioner. With the above directions, this petition bearing CP(IB)No.496/9/HDB/2019 is hereby closed.



**MEMBER TECHNICAL**



**MEMBER JUDICIAL**